

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/MP/2026

Subject : Petition under sub-Section (4) of Section 28 of the Electricity Act, 2003, read with Regulation 36 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024, seeking recovery of the outstanding Fees & Charges of Western Regional Load Despatch Centre from MPSEZ Utilities Limited.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondent : MPSEZ Utilities Limited (MUL) & Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri T.R. Mohapatra, WRLDC
Ms. Momai Dey, WRLDC
Shri Gajendra Sinh Vasava, WRLDC
Shri Hemant Singh, Advocate, MUL
Shri Lakshyajit Singh Bagdwal, Advocate, MUL
Shri Devyanshu Sharma, Advocate, MUL

Record of Proceedings

The representative of the Petitioner submitted that the instant Petition has been filed for seeking recovery of outstanding dues from Respondent No.1, MUL, towards WRLDC Fees and Charges along with applicable Surcharge in terms of the provisions of the Fees and Charges Regulations 2019 and Fees and Charges Regulations 2024 and further directions to MUL to make payment against all bills raised post-filing of this Petition. The representative submitted that the Respondent, MUL, is an intra-State embedded entity in the state of Gujarat whose scheduling, accounting, and settlement is carried out by SLDC Gujarat and accordingly, based on SLDC Gujarat's segregation of deemed GNA in terms of Regulation 18.1(e) of the GNA Regulations, the Petitioner, WRLDC, raised the bills towards its monthly Fees and Charges w.e.f. November 2023. However, the Respondent, MUL, has disputed such bills and its liability to pay the WRLDC Fees and Charges and hence, has not paid such Fees and Charges since November 2023. The representative further added that a similar Petition has also been filed by CTUIL regarding the non-payment of transmission charges by MUL, i.e., Petition No. 4/MP/2026 (CTUIL vs. MUL), wherein the Commission, *vide* the Record of the Proceedings dated 22.4.2026, directed that both these Petitions shall be listed together.

2. Learned counsel for the Respondent, MUL, accepted the notice and sought three weeks to file a reply.



3. Considering the submissions of the Petitioner's representative of the Petitioner, the Commission directed as follows:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their reply to the Petition, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

4. The Petition, along with Petition No. 4/MP/2026, will be listed for the hearing on **9.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)